

**State Vs. Vinod & Ors.**  
**FIR No.518/16**  
**PS : Subhash Place**  
**U/s.364A/365/386/482/120B IPC**

**23.04.2020**

**Application has been taken up for hearing through Video Conferencing, in view of standing directions passed in the light of recent nationwide lock-down on account of outbreak of Covid-19.**

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.  
Mr. Gaurav Tokas, Counsel for the applicant / accused.

Pursuant to the directions contained in the Minutes of Meeting of the Administrative and Supervision Committee of the Hon'ble High Court of Delhi held on 17<sup>th</sup> April 2020 and directions contained in office letter no. RG-113/DHC/2020, order no.13222-13329/Judl./North/Rohini/Delhi/2020 dated 08<sup>th</sup> April, 2020, subsequent orders and last office order no. D&SJ/(N&N-W)/Sectt./RC/2020/14475-14560 dated 21<sup>st</sup> April, 2020, the present application for interim bail filed by the applicant / accused Pankaj Mehra, is being taken up for hearing on the ground of "Urgent Circumstances".

Reply of the IO through Crime Branch placed before the Court for consideration.

Heard. Perused the record.

Ld. Counsel for the applicant / accused contends that the applicant/accused is in JC for more than 3 ½ years, is innocent with clean past antecedents. It is submitted that interim bail for the applicant is prayed on the ground that surgery of applicant's mother is scheduled for removing stone of her gall bladder and that the applicant shall not abscond or tamper with prosecution evidence.

The bail application is opposed by Ld. Addl. PP for the State with the contention that the allegations against the applicant / accused are very serious in nature as it is a case where FIR has been registered on complaint of a stranger reporting kidnapping by two persons in purported police uniform and that in view of the gravity of the offence, the the investigation was handed over to the

Crime Branch in the present case.

Considering the facts and circumstances of the case, the allegations against the applicant / accused are very serious in nature of having committed the alleged grave offence, after having stopped the victim in the car, in fake police uniform for the purpose of kidnapping for ransom, besides associated offences. The annexed documents have been perused which do not show any scheduled surgery of the alleged ailment of the mother of the applicant. Even otherwise, the nature of alleged treatment being for non-critical surgery, do not reflect any serious ailment or necessity of immediate medical intervention in view of of Government Advisory for postponement of all non-essential medical procedure. The case of the applicant / accused is not covered within the ambit of the guidelines issued by High Powered Committee of Hon'ble High Court of Delhi. As considered, there are no circumstance exhibiting "urgency" pertaining to the applicant / accused during this extraordinary period.

Accordingly, there is no ground made out for grant of interim bail, as prayed, at this stage and the application is accordingly, dismissed.

Let the digitally signed scanned order be sent by email to [rohincourts-di@nic.in](mailto:rohincourts-di@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com). The physical copy of the order be sent to Bail Section of North-West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned.

**(PREETI AGRAWAL GUPTA)**  
**Duty Judge**  
**North-West, Rohini Courts,**  
**Delhi/23.04.2020**

**State Vs. Hemchand  
FIR No.136/17  
PS : Mangol Puri  
U/s.307 IPC**

**23.04.2020**

**Application has been taken up for hearing through Video Conferencing, in view of standing directions passed in the light of recent nationwide lock-down on account of outbreak of Covid-19.**

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.  
Mr. B. K. Singh, Ld. Counsel for the applicant/accused.

Pursuant to the directions contained in the Minutes of Meeting of the Administrative and Supervision Committee of the Hon'ble High Court of Delhi held on 17<sup>th</sup> April 2020 and directions contained in office letter no. RG-113/DHC/2020, order no.13222-13329/Judl./North/Rohini/Delhi/2020 dated 08<sup>th</sup> April, 2020, subsequent orders and last office order no. D&SJ/(N&N-W)/Sectt./RC/2020/14475-14560 dated 21<sup>st</sup> April, 2020, the present application for interim bail filed by the applicant / accused Hem Chand, is being taken up for hearing on the ground of "Urgent Circumstances".

Reply of the IO placed before the Court for consideration.

Heard. Perused the record.

Ld. Counsel for the applicant / accused contends that he is the only bread earner and taking care of his old parents. It is stated that applicant/accused is in custody for last more than one year and that his mother is suffering from a serious disease and be granted interim bail, as per the criteria laid down by Hon'ble HPC of Hon'ble High Court of Delhi.

The bail application is opposed by Ld. Addl. PP for the State with the submission that the application has been filed on a wrong premise as the facts of the case are covered under second part of Section 307 IPC which entails higher punishment, than the permissible criteria for relaxation for release on interim bail, owing to the outbreak of the Covid-19 pandemic. The application is opposed on merits of the case and submitted that no urgency has been displayed.

The facts of the case reveal serious nature of allegations against the accused who is alleged to have himself stabbed victim Aman with knife stabbed injuries in the stomach and was arrested by Crime Branch, after he was declared Proclaimed Offender. As on the aspect of "Urgent Circumstances", the annexed documents of medical treatment of mother of the applicant / accused reveal that she has been found to be HIV Negative and no other serious ailment is disclosed from the medical report filed. There are no urgent or compelling reasons for consideration of grant of interim bail to the applicant / accused. The case of the applicant / accused is not covered within the ambit of the guidelines issued by High Powered Committee of Hon'ble High Court of Delhi. As considered, there are no circumstance exhibiting "urgency" pertaining to the applicant / accused during this extraordinary period.

Let the digitally signed scanned order be sent by email to [rohincourts-di@nic.in](mailto:rohincourts-di@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com). The physical copy of the order be sent to Bail Section of North-West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned.

**(PREETI AGRAWAL GUPTA)**  
**Duty Judge**  
**North-West, Rohini Courts,**  
**Delhi/23.04.2020**

**State Vs. Anish @ Anda**  
**FIR No.10/19**  
**PS : Mangol Puri**  
**U/s.392/397/34 IPC IPC**

**23.04.2020**

**Application has been taken up for hearing through Video Conferencing, in view of standing directions passed in light of recent nationwide lock-down on account of outbreak of Covid-19.**

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.  
Mr. Ashish Dahiya, Ld. Legal Aid Counsel for applicant/accused.

The present application for interim bail has been received from the concerned Superintendent, Central Jail No.4, Tihar, New Delhi, pressed through DLSA, North – West, Delhi.

In view of order passed by Hon'ble Supreme Court of India in *Suo Moto Writ Petition (C) No. 1/2020* in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in *W.P.(C) 2945/2020* in the matter of *Shobha Gupta Vs. Union of India & Ors.* Dated 23.03.2020, comprehensive guidelines have been given by the Hon'ble HPC (High Powered Committee) of Hon'ble High Court of Delhi *vide* minutes of HPC dated 28.03.2020, further relaxed criteria *vide* minutes of HPC dated 07.04.2020 and even further relaxed criteria *vide* minutes of HPC dated 18.04.2020. The Hon'ble HPC has been pleased to deliberate and issue directions with respect to criteria of interim bail of UTPs, so as to decongest the jails in Delhi, to applicable categories.

Heard. Report of IO/SHO, as directed, has been filed.

Ld. Addl. PP for the State concedes that the case of the applicant/accused falls within the criteria laid down by the HPC of Hon'ble High Court of Delhi dated 07.04.2020.

Keeping in view that the case of the applicant/accused is covered within the ambit of the guidelines issued by HPC of Hon'ble High Court of Delhi, without going into the merits of the case, the applicant/accused **Anish @ Anda** is entitled and accordingly, admitted on interim bail for a period of 45 days from today, subject to furnishing personal bond in the sum of Rs. 20,000/-, to the satisfaction of concerned Jail Superintendent.

Application is disposed off accordingly.

Copy of order be sent to Jail Superintendent. Let the digitally signed scanned order be also sent by email to [rohnicourts-dj@nic.in](mailto:rohnicourts-dj@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com). The physical copy of the order be provided to DLSA concerned. Incharge, Computer Branch, Rohini Courts

is directed to upload the order on the website and to provide the copy of the same to all concerned.

**(PREETI AGRAWAL GUPTA)**  
**Duty Judge**  
**North-West, Rohini Courts,**  
**Delhi/23.04.2020**

**State Vs. Sourabh  
FIR No.0195/20  
PS : Mangol Puri  
U/s.376 IPC**

**23.04.2020**

**Application has been taken up for hearing through Video Conferencing, in view of standing directions passed in the light of recent nationwide lock-down on account of outbreak of Covid-19.**

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.  
Ms. Kamakshi Garg, Ld. Counsel for the applicant/  
accused.

Pursuant to the directions contained in the Minutes of Meeting of the Administrative and Supervision Committee of the Hon'ble High Court of Delhi held on 17<sup>th</sup> April 2020 and directions contained in office letter no. RG-113/DHC/2020, order no.13222-13329/Judl./North/Rohini/Delhi/2020 dated 08<sup>th</sup> April, 2020, subsequent orders and last office order no. D&SJ/(N&N-W)/Sectt./RC/2020/14475-14560 dated 21<sup>st</sup> April, 2020, the present application for interim bail filed by the applicant / accused Sourabh, is being taken up for hearing on the ground of "Urgent Circumstances".

Reply of the IO placed before the Court for consideration.

Heard. Perused the record.

Ld. Counsel for the applicant / accused contends that the present application has been filed inadvertently, for regular bail, on merits of the case. It is submitted that she seeks leave of the court to withdraw the application as the same is not covered within the category of "Urgent".

In view of the submissions on behalf of the applicant, without going into the merits of the case, the application is dismissed as withdrawn.

Let the digitally signed scanned order be sent by email to [rohnicourts-di@nic.in](mailto:rohnicourts-di@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com). The physical copy of the order be sent to Bail Section of North-West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts, is

directed to upload the order on the website and to provide the copy of the same to all concerned.

**(PREETI AGRAWAL GUPTA)**  
**Duty Judge**  
**North-West, Rohini Courts,**  
**Delhi/23.04.2020**



**State Vs. Bhagwan Dass**  
**FIR No.80/19**  
**PS : South Rohini**  
**U/s.306 IPC**

**23.04.2020**

**Application has been taken up for hearing through Video Conferencing, in view of standing directions passed in light of recent nationwide lock-down on account of outbreak of Covid-19.**

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.  
Mr. Ashish Dahiya, Ld. Legal Aid Counsel for applicant/accused.

The present application for interim bail has been received from the concerned Superintendent, Central Jail No.3, Tihar, New Delhi, pressed through DLSA, North – West, Delhi.

In view of order passed by Hon'ble Supreme Court of India in *Suo Moto Writ Petition (C) No. 1/2020* in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in *W.P.(C) 2945/2020* in the matter of *Shobha Gupta Vs. Union of India & Ors.* Dated 23.03.2020, comprehensive guidelines have been given by the Hon'ble HPC (High Powered Committee) of Hon'ble High Court of Delhi *vide* minutes of HPC dated 28.03.2020, further relaxed criteria *vide* minutes of HPC dated 07.04.2020 and even further relaxed criteria *vide* minutes of HPC dated 18.04.2020. The Hon'ble HPC has been pleased to deliberate and issue directions with respect to criteria of interim bail of UTPs, so as to decongest the jails in Delhi, to applicable categories.

Heard. Report of IO/SHO, as directed, has been filed.

Ld. Addl. PP for the State concedes that the case of the applicant/accused falls within the criteria laid down by the HPC of Hon'ble High Court of Delhi dated 07.04.2020.

Keeping in view that the case of the applicant/accused is covered within the ambit of the guidelines issued by HPC of Hon'ble High Court of Delhi, without going into the merits of the case, the applicant/accused Bhagwan Dass is entitled and accordingly, admitted on interim bail for a period of 45 days from today, subject to furnishing personal bond in the sum of Rs. 20,000/-, to the satisfaction of concerned Jail Superintendent.

Application is disposed off accordingly.

Copy of order be sent to Jail Superintendent. Let the digitally signed scanned order be also sent by email to [rohnicourts-dj@nic.in](mailto:rohnicourts-dj@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com). The physical copy of the order be provided to DLSA concerned. Incharge, Computer Branch, Rohini Courts

is directed to upload the order on the website and to provide the copy of the same to all concerned.

**(PREETI AGRAWAL GUPTA)**  
**Duty Judge**  
**North-West, Rohini Courts,**  
**Delhi/23.04.2020**

**State Vs.Govind  
FIR No.20/2020  
PS : Raj Park  
U/s.384/387/120 IPC**

**23.04.2020**

**Application has been taken up for hearing through Video Conferencing, in view of standing directions passed in light of recent nationwide lock-down on account of outbreak of Covid-19.**

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.  
Mr. Vivek Shokeen, Ld. Counsel for the applicant/accused.

The present application for rectification of judicial order dated 13.04.2020 in the interim bail order of applicant/accused, has been moved for appropriate orders.

Report of Dy. Superintendent, Central Jail NO.3, Tihar, New Delhi dated 13.04.2020 is annexed wherein the applicant/accused could not be released owing to confusion/lack of clarity in the name of UTP, in the orders of even date passed by Duty MM, NW, Rohini.

Heard on Video Conferencing. Report of Jail Superintendent perused. As such, the matter pertains to the jurisdiction of the Ld. MM on Duty concerned. However, in view of the matter having been put up before the undersigned and already considered, in the interest of justice, the application is allowed, in effective compliance of the directions of Hon'ble HPC of Hon'ble High Court of Delhi, to decongest the jails in Delhi.

Accordingly, orders dated 13.04.2020 shall be deemed passed in respect of applicant/accused Govind and not Prince, which is an apparent typographical error. Hence, applicant/accused Govind is admitted on interim bail with conditions of interim bail as stated in order dated 13.04.2020. However, the period of 45 days shall be counted for the purpose of interim bail, w.e.f. today.

Application is disposed off accordingly.

Copy of order be sent to Jail Superintendent for immediate compliance. Let the digitally signed scanned order be also sent by email to [rohincourts-dj@nic.in](mailto:rohincourts-dj@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com). The physical copy of the order be provided to DLSA concerned. Incharge, Computer Branch, Rohini Courts is directed to upload the order on the website and to provide the copy of the same to all concerned.

**(PREETI AGRAWAL GUPTA)  
Duty Judge  
North-West, Rohini Courts,  
Delhi/23.04.2020**

**Delhi/23.04.2020**

**State Vs. Sandeep @ Sonu**  
**FIR No.452/17**  
**PS : Kanjhawala**  
**U/s.302/307/201/120B IPC**

**23.04.2020**

**Application has been taken up for hearing through Video Conferencing, in view of standing directions passed in the light of recent nationwide lock-down on account of outbreak of Covid-19.**

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.  
Sh. Rakesh Kumar, Counsel for the applicant / accused.  
Sh. Sumeet Shokeen, Counsel for complainant.

Pursuant to the directions contained in the Minutes of Meeting of the Administrative and Supervision Committee of the Hon'ble High Court of Delhi held on 17<sup>th</sup> April 2020 and directions contained in office letter no. RG-113/DHC/2020, order no.13222-13329/Judl./North/Rohini/Delhi/2020 dated 08<sup>th</sup> April, 2020, subsequent orders and last office order no. D&SJ/(N&N-W)/Sectt./RC/2020/14475-14560 dated 21<sup>st</sup> April, 2020, the present application for bail filed by the applicant / accused **Sandeep @ Sonu**, is being taken up for hearing on the ground of "Urgent Circumstances".

Reply of the IO placed before the Court for consideration.

Heard. Perused the record.

Ld. Counsel for the applicant / accused contends that the applicant / accused is in custody since 13.01.2018 and that his case is pending trial. It is submitted that the wife of the applicant is suffering from both kidneys infected and showing signs of acute lever failure and that the applicant has two minor children to look after, besides the attention needed by his wife due to her medical condition. It is prayed that interim bail for two months be allowed.

Ld. Addl. PP for the State states that the application has been filed on misplaced facts as the allegations against the accused are very serious and there is high possibility of the applicant /

accused avoiding the process of Law, if granted interim relief. It is also submitted that the present case is not covered by any of the criteria, stipulated by the HPC (High Powered Committee) of Hon'ble High Court of Delhi.

Ld. Counsel for the complainant has also submitted arguments through Video Conferencing with leave of the Court, stating that the applicant / accused has ill-designs as he has been filing false and fabricated medical documents repeatedly in various bail applications, each time the size of the alleged stone in the kidney / gal-bladder of wife of applicant keeps fluctuating. It is submitted that the main accused Sohail is the maternal uncle of the applicant, who is the co-accused and sought bail on similar frivolous grounds of medical illness of his mother and that the present application is gross abuse of process of Law as there is no critical illness of wife of the applicant / accused, as prayed. It is further submitted that on merits of the case, gunshots have been fired outside the house of complainant / relatives of the deceased at four instances, for which three other FIRs have been registered at PS Kanjhawala. It is submitted that the applicant / accused is likely to misuse the interim bail as another co-accused Bijender has also absconded and is PO.

Considering the facts and circumstances of the case, the allegations against the applicant / accused are very serious in nature. The past record reveals that there are multiple series of FIRs on the allegations of attack on the complainant and family of the deceased. One of the co-accused is a PO. A similar relief has been taken by the main accused, who is relative of the applicant on ground of medical illness of his mother. The present application has been filed on the ground of serious illness of the wife of the applicant, due to disfunctional kidneys. However, ultrasound of wife of applicant dated 19.04.2020 shows both kidneys normal and the diagnosis is in respect of the gal-bladder, which is under the non-critical category, even if the surgery is eventually recommended. The documents and report regarding the alleged medical condition of the wife of the applicant / accused, do not reflect any serious ailment or recently of immediate medical intervention or any other compelling reasons to grant bail to the applicant / accused. The case of the applicant / accused is not covered within the ambit of the guidelines issued by High Powered Committee of Hon'ble High Court of Delhi. As considered, there are no circumstance exhibiting "urgency"

pertaining to the applicant / accused during this extraordinary period.

Accordingly, there is no ground made out for grant of bail, as prayed, at this stage and the application is accordingly, dismissed.

Let the digitally signed scanned order be sent by email to [rohincourts-di@nic.in](mailto:rohincourts-di@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com). The physical copy of the order be sent to Bail Section of North-West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned.

**(PREETI AGRAWAL GUPTA)**  
**Duty Judge**  
**North-West, Rohini Courts,**  
**Delhi/23.04.2020**

**State Vs. Rahul**  
**FIR No.0092/20**  
**PS : Vijay Vihar**  
**U/s.392/394/397/34 IPC**

**23.04.2020**

**Application has been taken up for hearing through Video Conferencing, in view of standing directions passed in the light of recent nationwide lock-down on account of outbreak of Covid-19.**

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.  
Counsel for the applicant / accused.

Pursuant to the directions contained in the Minutes of Meeting of the Administrative and Supervision Committee of the Hon'ble High Court of Delhi held on 17<sup>th</sup> April 2020 and directions contained in office letter no. RG-113/DHC/2020, order no.13222-13329/Judl./North/Rohini/Delhi/2020 dated 08<sup>th</sup> April, 2020, subsequent orders and last office order no. D&SJ/(N&N-W)/Sectt./RC/2020/14475-14560 dated 21<sup>st</sup> April, 2020, the present application for regular bail filed by the applicant / accused **Rahul**, is being taken up for hearing on the ground of "Urgent Circumstances".

Reply of the IO placed before the Court for consideration.

Heard. Perused the record.

Ld. Counsel for the applicant / accused contends that the applicant / accused is in custody since 08.03.2020 and that nothing has been recovered from the possession of the applicant / accused. It is further contended that the investigation has been completed and applicant / accused is no more required for any further investigation. The present application is being filed, praying for regular bail on the ground that the applicant / accused is innocent and falsely implicated in this case.

The bail application is opposed by Ld. Addl. PP for the State with the contention that the allegations against the applicant / accused are serious in nature, as serious physical assault was staged by the accused alongwith three other co-accused, who

attacked the victims with belts and knife stab injuries. Only one of the accused was apprehended red-handed, while other accused were arrested thereafter. The applicant / accused was arrested during the course of investigation and the weapon of offence was recovered at the instance of the co-accused. It is submitted that investigation is pending in material particulars and mobile phone is yet to be recovered. It is also submitted that the present case is not covered by any of the criteria, stipulated by the HPC (High Powered Committee) of Hon'ble High Court of Delhi.

Considering the facts and circumstances of the case, the allegations against the applicant / accused are very serious in nature and investigation is pending in material particulars. There is no ground on merits to allow the application. On the ground of urgency, no circumstances have been disclosed or prayed. The case of the applicant / accused is not covered within the ambit of the guidelines issued by High Powered Committee of Hon'ble High Court of Delhi. As considered, there are no circumstance exhibiting "urgency" pertaining to the applicant / accused during this extraordinary period.

Accordingly, there is no ground made out for grant of bail, as prayed, at this stage and the application is accordingly, dismissed.

Let the digitally signed scanned order be sent by email to [rohincourts-di@nic.in](mailto:rohincourts-di@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com). The physical copy of the order be sent to Bail Section of North-West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned.

**(PREETI AGRAWAL GUPTA)**  
**Duty Judge**  
**North-West, Rohini Courts,**  
**Delhi/23.04.2020**



**State Vs. Naresh Kumar Mittal**  
**FIR No.373/18**  
**PS : North Rohini**  
**U/s.420/467/468/471/120B IPC**

**23.04.2020**

**Application has been taken up for hearing through Video Conferencing, in view of standing directions passed in the light of recent nationwide lock-down on account of outbreak of Covid-19.**

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.  
Counsel for the accused.

Pursuant to the directions contained in the Minutes of Meeting of the Administrative and Supervision Committee of the Hon'ble High Court of Delhi held on 17<sup>th</sup> April 2020 and directions contained in office letter no. RG-113/DHC/2020, order no.13222-13329/Judl./North/Rohini/Delhi/2020 dated 08<sup>th</sup> April, 2020, subsequent orders and last office order no. D&SJ/(N&N-W)/Sectt./RC/2020/14475-14560 dated 21<sup>st</sup> April, 2020, the present application for interim bail filed by the **applicant / accused Naresh Kumar Mittal**, is being taken up for hearing on the ground of "Urgent Circumstances".

Reply of the IO placed before the Court for consideration.

Heard. Perused the record.

Ld. Counsel for the applicant / accused contends that the applicant / accused has been in custody for considerable period on false a concocted allegations and prays for change circumstances from last dismissal of the bail application by the Hon'ble High Court of Delhi. It is stated that the investigation has been completed, co-accused has been arrested and that there is no purpose in further custody of the applicant / accused. Interim bail is prayed on account of current pandemic crisis, stating that applicant is a diabetic and BP patient and vulnerable to infection.

Ld. Addl. PP for the State submits that applicant / accused is guilty of defrauding the complainant with huge sums of money,

amounting to Rs.37.60 lacs and the economic offence of the applicant is of huge magnitude, owing to which there is a possibility of the applicant / accused absconding, if released on bail. It is also submitted that the present case is not covered by any of the criteria, stipulated by the HPC (High Powered Committee) of Hon'ble High Court of Delhi.

In view of the facts and circumstances of the case, the present application has been filed seeking interim bail and has failed to disclose compelling urgent circumstances, in this extraordinary situation. The medical ailments of the applicant / accused do not disclose any compelling circumstances for grant of interim bail to the applicant / accused. On merits of the case, no case is made out for grant of bail. The case of applicant / accused is not covered within the ambit of the guidelines issued by High Powered Committee of Hon'ble High Court of Delhi. As considered, there are no circumstance exhibiting "urgency" pertaining to the applicant / accused during this extraordinary period.

Accordingly, there is no ground made out for grant of interim bail, as prayed, at this stage and the application is accordingly, dismissed.

Let the digitally signed scanned order be sent by email to [rohincourts-di@nic.in](mailto:rohincourts-di@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com). The physical copy of the order be sent to Bail Section of North-West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned.

**(PREETI AGRAWAL GUPTA)**  
**Duty Judge**  
**North-West, Rohini Courts,**  
**Delhi/23.04.2020**

**State Vs. Rakesh @ Jati**  
**FIR No.02/20**  
**PS : Raj Park**

**U/s.302/307/323/34/147/148/149 IPC & U/s.25/27 Arms Act**

**23.04.2020**

**Application has been taken up for hearing through Video Conferencing, in view of standing directions passed in the light of recent nationwide lock-down on account of outbreak of Covid-19.**

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.  
Sh. Yashvir Singh, counsel for the applicant / accused.

Pursuant to the directions contained in the Minutes of Meeting of the Administrative and Supervision Committee of the Hon'ble High Court of Delhi held on 17<sup>th</sup> April 2020 and directions contained in office letter no. RG-113/DHC/2020, order no.13222-13329/Judl./North/Rohini/Delhi/2020 dated 08<sup>th</sup> April, 2020, subsequent orders and last office order no. D&SJ/(N&N-W)/Sectt./RC/2020/14475-14560 dated 21<sup>st</sup> April, 2020, the present application for interim bail filed by the applicant / accused Rakesh @ Jati, is being taken up for hearing on the ground of "Urgent Circumstances".

Reply of the IO placed before the Court for consideration.

Heard. Perused the record.

Ld. Counsel for the applicant / accused contends that the applicant / accused is in JC since 02.01.2020 and that this application is being filed, praying for interim bail on account of illness of the wife of the applicant / accused, stating that she is in ICU. It is prayed that interim bail be granted to the applicant / accused for taking care of the wife of the applicant / accused as there is no one else in the family to look after / take care her.

The bail application is opposed by Ld. Addl. PP for the State with the submission that the applicant / accused is the main instigator and the place of incident was in front of the house of the

applicant / accused, who alongwith a big mob attacked the complainant and two other victims with deadly weapons and caused serious injuries thereupon, whereby one of the injured namely Tilak Raj @ Raje succumbed to the injuries and expired. It is further stated that the applicant / accused has been moving frivolous applications in gross abuse of process of Law, to mislead the Hon'ble Court. It is submitted that, after fraudulently getting an order for interim bail dated 07.04.2020, applicant moved an application before Ld. ASJ on 09.04.2020 for addition of Section 302 IPC, in the order dated 07.04.2020. It is submitted that the present application has been filed as the applicant / accused could not succeed in his designs, whereby the interim bail order dated 07.04.2020 was cancelled / recalled vide orders of Ld. Duty ASJ, dated 09.04.2020. It is also submitted that the present case is not covered by any of the criteria, stipulated by the HPC (High Powered Committee) of Hon'ble High Court of Delhi.

Considering the peculiar facts and circumstances of the case, it becomes more incumbent to scrutinize, if any urgent circumstance is made out to file the present application. The case of the applicant / accused is not covered within the ambit of the guidelines issued by High Powered Committee of Hon'ble High Court of Delhi. The misuse of the relaxed criteria has already been resorted to by the applicant / accused and his ill-designs have failed. The annexed documents of medical treatment of wife of the applicant / accused pertain to a local hospital, showing the date of admission as 21.04.2020, with complain of chest pain and admission in ICU, without any medical diagnosis of any critical ailment, heart stroke, or any other serious disease. As per report, wife of applicant / accused is fully conscious and oriented and apparently the admission in hospital, is not in any government recognized, or reputed medical centre and is probably only to create urgency to justify the filing of present bail application.

In absence of any compelling reasons for consideration of grant of interim bail to the applicant / accused and the case of the applicant / accused being not covered within the ambit of the guidelines issued by High Powered Committee of Hon'ble High Court of Delhi, as considered, there are no circumstance exhibiting "urgency" pertaining to the applicant / accused during this extraordinary period.

Accordingly, there is no ground made out for grant of interim bail, as prayed, at this stage and the application is accordingly, dismissed.

Let the digitally signed scanned order be sent by email to [rohincourts-di@nic.in](mailto:rohincourts-di@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com). The physical copy of the order be sent to Bail Section of North-West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned.

**(PREETI AGRAWAL GUPTA)**  
**Duty Judge**  
**North-West, Rohini Courts,**  
**Delhi/23.04.2020**

**State Vs. Rakesh Kumar**  
**FIR No.95/20**  
**PS : Subhash Place**  
**U/s.384/411/420/482 IPC**

**23.04.2020**

**Application has been taken up for hearing through Video Conferencing, in view of standing directions passed in the light of recent nationwide lock-down on account of outbreak of Covid-19.**

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.  
Sh. B.S. Rana, Ld. Counsel for the applicant/accused.

Pursuant to the directions contained in the Minutes of Meeting of the Administrative and Supervision Committee of the Hon'ble High Court of Delhi held on 17<sup>th</sup> April 2020 and directions contained in office letter no. RG-113/DHC/2020, order no.13222-13329/Judl./North/Rohini/Delhi/2020 dated 08<sup>th</sup> April, 2020, subsequent orders and last office order no. D&SJ/(N&N-W)/Sectt./RC/2020/14475-14560 dated 21<sup>st</sup> April, 2020, the present application for bail filed by the applicant / accused **Rakesh Kumar**, is being taken up for hearing on the ground of "Urgent Circumstances".

Reply of the IO placed before the Court for consideration.

Heard. Perused the record.

Ld. Counsel for the applicant / accused contends that he is in JC for more than last two months and that he is innocent and has been falsely implicated in the present case. It is stated that mother of the applicant / accused is suffering from cancer and there is no one else to get her treatment done. It is also prayed that the applicant / accused himself is suffering from diabetes, insomnia, anxiety disorders and blood pressure.

The bail application is opposed by Ld. Addl. PP for the State with the contention that the allegations against the applicant / accused are very serious in nature as it is a case of clear misuse of power by a public servant, being the accused / applicant himself and also involved in another case. It is also submitted that the present

case is not covered by any of the criteria, stipulated by the HPC (High Powered Committee) of Hon'ble High Court of Delhi. It is submitted that there are other family members of the accused for treatment of his mother, who does not have any follow-up treatment lined in the recent future. It is further submitted that there is no fresh ground of urgency displayed, after the earlier dismissed bail application dated 07.04.2020, on the similar ground.

Keeping in view the serious nature of allegations and gravity of offence, the possibility of the accused of misusing the liberty, if granted, by threatening the victim, cannot be ruled out, in particular in view of the dominating position of the applicant / accused, who was a Head Constable in Delhi Police, at the time of commission of the offence. The annexed documents of medical treatment of mother of the applicant / accused reveal that the detection of alleged disease of the mother is prior to the commission of offence by the applicant / accused and there is no sudden urgent development that is disclosed regarding the medical condition of the mother of the applicant / accused, or the applicant / accused himself to make out any case of alleged compelling reasons for consideration of grant of bail to the applicant / accused. The case of the applicant / accused is not covered within the ambit of the guidelines issued by High Powered Committee of Hon'ble High Court of Delhi. As considered, there are no circumstance exhibiting "urgency" pertaining to the applicant / accused during this extraordinary period.

Let the digitally signed scanned order be sent by email to [rohincourts-di@nic.in](mailto:rohincourts-di@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com). The physical copy of the order be sent to Bail Section of North-West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned.

**(PREETI AGRAWAL GUPTA)**  
**Duty Judge**  
**North-West, Rohini Courts,**  
**Delhi/23.04.2020**

**State Vs. Pankaj Mehra**  
**FIR No.504/17**  
**PS : Shalimar Bagh**  
**U/s.302/201 IPC & U/s.24/25 Arms Act**

**23.04.2020**

**Application has been taken up for hearing through Video Conferencing, in view of standing directions passed in the light of recent nationwide lock-down on account of outbreak of Covid-19.**

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.  
Mr. M. Zoha, Ld. Counsel for the applicant / accused.  
Mr. Nitin Mehta, Ld. Counsel for the complainant.

Pursuant to the directions contained in the Minutes of Meeting of the Administrative and Supervision Committee of the Hon'ble High Court of Delhi held on 17<sup>th</sup> April 2020 and directions contained in office letter no. RG-113/DHC/2020, order no.13222-13329/Judl./North/Rohini/Delhi/2020 dated 08<sup>th</sup> April, 2020, subsequent orders and last office order no. D&SJ/(N&N-W)/Sectt./RC/2020/14475-14560 dated 21<sup>st</sup> April, 2020, the present application for interim bail filed by the applicant / accused Pankaj Mehra, is being taken up for hearing on the ground of "Urgent Circumstances".

Reply of the IO placed before the Court for consideration.

Heard. Perused the record.

Ld. Counsel for the applicant / accused contends that the applicant / accused is in custody since 2017 and that this application is being filed, praying for interim bail on account of serious illness of the father of the applicant / accused, who is stated to be an old aged person, 70 years of age and suffering from Renal Cartical Cyst with Cystitis. It is also submitted that the relief is prayed to ensure maximum social distancing between the UTPs, in view of Covid-19 pandemic.

The bail application is opposed by Ld. Addl. PP for the State with the contention that the allegations against the applicant /



accused are very serious in nature, as he is accused of murdering his own wife and forging to pass-off his crime as an attack by stranger. It is submitted that the applicant / accused has intermittently moved interim bail application for surgical intervention, as and when the same was required and that his earlier 5<sup>th</sup> bail application was dismissed, owing to misuse of liberty under the garb of medical treatment for some ulterior motives. It is also submitted that the present case is not covered by any of the criteria, stipulated by the HPC (High Powered Committee) of Hon'ble High Court of Delhi.

Ld. Counsel for the complainant has also submitted arguments through Video Conferencing with leave of the Court, stating that the applicant / accused has ill-designs as the trial of the case is at a very crucial stage that 25-30 witnesses have already been examined and the crucial witnesses, pertaining to CCTV footage, are yet to be examined, besides the remaining witnesses, without which the entire chain of circumstantial evidence, relevant in this case, shall remain insufficient. It is prayed that such frivolous applications have been repeatedly filed by the applicant / accused, merely on the ground of spine / back pain and that no critical illness of himself, or his family is involved.

Considering the facts and circumstances of the case, the allegations against the applicant / accused are very serious in nature. The past record reveals repeated liberties granted to the applicant / accused for medical intervention, as and when deemed necessary, which was disallowed eventually due to gross misuse of process of Law. The documents and report regarding the alleged medical condition of the father of the applicant / accused, do not reflect any serious ailment or recently of immediate medical intervention or any other compelling reasons to grant interim bail to the applicant / accused. The case of the applicant / accused is not covered within the ambit of the guidelines issued by High Powered Committee of Hon'ble High Court of Delhi. As considered, there are no circumstance exhibiting "urgency" pertaining to the applicant / accused during this extraordinary period.

Accordingly, there is no ground made out for grant of interim bail, as prayed, at this stage and the application is accordingly, dismissed.

Let the digitally signed scanned order be sent by email to [rohincourts-di@nic.in](mailto:rohincourts-di@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com). The physical copy of the order be sent to Bail Section of North-West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned.

**(PREETI AGRAWAL GUPTA)**  
**Duty Judge**  
**North-West, Rohini Courts,**  
**Delhi/23.04.2020**

**State Vs.**  
**FIR No.**  
**PS :**

**23.04.2020**

**Application has been taken up for hearing through Video Conferencing, in view of standing directions passed in the light of recent nationwide lock-down on account of outbreak of Covid-19.**

Present: Sh. Himanshu Garg, Ld. Addl. PP for the State.  
\_ for the accused.

Pursuant to the directions contained in the Minutes of Meeting of the Administrative and Supervision Committee of the Hon'ble High Court of Delhi held on 17<sup>th</sup> April 2020 and directions contained in office letter no. RG-113/DHC/2020, order no.13222-13329/Judl./North/Rohini/Delhi/2020 dated 08<sup>th</sup> April, 2020, subsequent orders and last office order no. D&SJ/(N&N-W)/Sectt./RC/2020/14475-14560 dated 21<sup>st</sup> April, 2020, the present application for regular bail / interim bail / anticipatory bail filed by the applicant / accused \_\_, is being taken up for hearing on the ground of "Urgent Circumstances".

Reply of the IO / response of complainant placed before the Court for consideration....?

Heard. Perused the record.

Ld. Counsel for the applicant / accused contends that \_\_\_\_\_.

The bail application is opposed by Ld. Addl. PP for the State with the contention that the allegations against the applicant / accused are very serious in nature. It is also submitted that the present case is not covered by any of the criteria, stipulated by the HPC (High Powered Committee) of Hon'ble High Court of Delhi.

Considering the facts and circumstances of the case, \_\_\_\_\_. The case of the applicant / accused is not covered within the ambit of the guidelines issued by High Powered Committee of

Hon'ble High Court of Delhi. As considered, there are no circumstance exhibiting "urgency" pertaining to the applicant / accused during this extraordinary period.

Let the digitally signed scanned order be sent by email to [rohincourts-di@nic.in](mailto:rohincourts-di@nic.in) / [courtrohini@gmail.com](mailto:courtrohini@gmail.com). The physical copy of the order be sent to Bail Section of North-West District, Rohini Courts, Delhi. In-charge, Computer Branch, Rohini Courts, is directed to upload the order on the website and to provide the copy of the same to all concerned.

**(PREETI AGRAWAL GUPTA)**  
**Duty Judge**  
**North-West, Rohini Courts,**  
**Delhi/23.04.2020**